

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10318 of 2019

(Arising out of OIA-CCESA-AUDIT-SRT-VK-10-11-2018-19 dated 16/11/2018 passed
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I

Hindustan Pencils Pvt Ltd

Plot No. 217/1 Gidc Umbergaon Taluka Umbergaon
Valsad, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat
395001

.....Respondent

APPEARANCE:

Sh. K.I.Vyas, Advocate for the Appellant

Sh. Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/11370 /2020

DATE OF HEARING: 10.12.2020

DATE OF DECISION:10.12.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri K.I. Vyas Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri Sanjiv Kinker, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, I dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**